

(19)

12-1-2001

MA 6933/00, in-
OA 1245/95

Hon. Mr. S. Dayal, AM

Hon. Mr. S.K.I. Naqvi, JM

None for the applicant. Sri K.P. Singh for the respondents. The order in this O.A. was passed on 15.9.2000, directing the appellate authority to decide the appeal of the applicant filed on 16.5.94 within 3 months from the date copy of this order was filed.

The learned counsel for the respondents has now filed MA 6933/00, praying for further six months' time for disposal of representation dated 16.5.94 on the ground that the applicant has retired from service after attaining the age of superannuation and the file regarding pension has been sent to the Railway Board which is likely to take some time. A copy of this has been given to the applicant. He has neither appeared nor filed any objection. Hence, the prayer made in the Misc. Application is allowed. The learned counsel for the respondents shall have further six months' time ~~xxxxxx~~ from the date of filing of the Misc. Application.

J.M.

A.M.

Nath/